

(ख) क्या सरकार का विचार ऐसे नियम बनाने का है जिसके अन्तर्गत ऐसे कर्मचारियों की पदोन्नति के लिए अनुसूचित जाति और अनुसूचित आदिम जाति के कर्मचारियों की एक पृथक बरीयता सूची रखी जायेगी ?

गृह मंत्रालय और कान्ठिक विभाग में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) जी नहीं, श्रीमान् ।

(ख) गृह मंत्रालय के दिनांक 11 जुलाई, 1968 के कार्यालय ज्ञापन संख्या 1-12-67-स्थापना (ग) के आदेशों में पदोन्नति के लिए आरक्षित रिक्त पदों को भरने की कार्यविधि विस्तृत रूप से दी गई है। श्रेणी-III तथा श्रेणी-IV के आरक्षित रिक्त पदों को भरने के लिए अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के कर्मचारियों की पृथक प्रवर्त-सूचियां बनानी होती है। उपरोक्त आदेशों में, अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के कर्मचारियों की श्रेणी-III से श्रेणी-II में पदोन्नति, श्रेणी-II के भीतर पदोन्नति, तथा श्रेणी-II से श्रेणी-I के प्रथम चरण में पदोन्नति, जिनमें पदोन्नति के लिए आरक्षणों की व्यवस्था नहीं है, की कार्यविधि भी विस्तार से दी गई है। यह कार्यविधि सन्तोषप्रद ढंग से चल रही है। इसलिए यह आवश्यक नहीं जान पड़ता कि दिनांक 11 जुलाई, 1968 के आदेशों को संशोधित किया जाए या ऐसे नियम बनाए जाएं जिनके अनुसार अनुसूचित जातियों तथा अनुसूचित आदिम जातियों की एक पृथक बरीयता सूची रखी जाए।

CENTRAL GOVERNMENT'S DIRECTIVE TO GOVERNMENT OF ORISSA TO TREAT RESERVED VACANCY AS UNRESERVED WITHOUT CENTRE'S CONCURRENCE

5723. SHRI GAJADHAR MAJHI: Will the PRIME MINISTER be pleased to state:

(a) whether Government of India have issued any order to the Government of Orissa that reserved vacancy for Scheduled

Caste and Tribe can be declared as unreserved without prior concurrence of the Central Government;

(b) whether the Government of Orissa is following the same; and

(c) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) No, Sir. The reservations for Scheduled Castes and Scheduled Tribes in the services under the State Governments are the concern of the respective State Governments under Article 335 read with Articles 16(4) and 12 of the Constitution. Hence, no orders in this regard can be issued by the Government of India to the State Governments.

(b) and (c). Do not arise.

DELHI-RANCHI STD SYSTEM

5724. KUMARI KAMLA KUMARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to start Subscribers Trunk Dialing for Ranchi (Bihar) from Delhi; and

(b) if so, the main features thereof and the time by which it would be started?

THE MINISTER OF COMMUNICATIONS (SHRI H. N.B AHUGUNA): (a) Not at present.

(b) The Present trunk traffic between Delhi and Ranchi is not sufficiently high to justify a point-to-point Subscriber Trunk Dialling route. The routes having higher traffic are being taken up first. The Ranchi-Delhi route is expected to be put under STD by the end of the Fifth Plan period.

JURISDICTION OF C.B.I. AND OF VIGILANCE COMMISSION

5726. SHRI PRIYA RANJAN DAS MUNSI: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Bureau of Investigation and Vigilance Commission are working jointly in co-ordination with each other; and

(b) if not, what are their specific jurisdictions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). The Central Bureau of Investigation is an investigating agency of the Central Government responsible for the investigation of certain classes of offences notified under the Delhi Special Police Establishment Act 1946. The Central Vigilance Commission is an advisory body responsible for generally coordinating the work of and advising Ministries/Departments/Central Government Undertakings in respect of matters pertaining to the maintenance of integrity in administration. The Central vigilance Commission also entrusts to the Central Bureau of Investigation whenever it considers necessary complaints etc. against public servants for preliminary inquiry or regular investigation.

To ensure coordination between the Central Bureau of Investigation and the Central Vigilance Commission officers of the two organisations hold meetings and discussions at appropriate levels as often as required.

DEPUTATIONISTS IN N.I.D.C. LIMITED

5728. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) the number of persons on deputation in the National Industrial Development Corporation Limited at present;

(b) whether any of such persons have been absorbed or proposed to be absorbed in the Corporation; and

(c) whether the pay-scales and other benefits enjoyed in the Corporation by such persons are more favourable than those they were eligible to in their parent Departments?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) There are nine officers now on deputation to NIDC.

(b) Out of these 9, one has given his option for absorption in the NIDC. The others have not been asked to give their options as they have not completed two years.

(c) the deputationists are getting higher emoluments than they were getting in their parent departments, because either the pay-scales are higher or they are getting deputation allowances. Those who are drawing upto Rs. 1600 p.m. are also entitled to bonus.

गृह मंत्रालय में हिन्दी अनुवादकों को स्थायी बनाना

5729. श्री विजय पाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय में हिन्दी अनुवादकों के अस्थायी पदों में से 80 प्रतिशत पदों को मार्च, 1972 में रेगुलर किया गया है; और

(ख) यदि हां, तो उनमें हरिजनों और अनुसूचित जातियों के लिये कितने अनुवादक हैं ?

गृह मंत्रालय में उप-मंत्री (श्री एफ० एच० मोहम्मिन) (क) और (ख). हिन्दी अनुवादक ग्रेड ii के 13 अस्थायी पद थे। इनमें दो पर अनुसूचित जातियों के व्यक्ति आसीन हैं। 13 पदों में से 6 पद 3 वर्ष से पहले बनाये गये थे। नियमों के अनुसार इन 6 पदों के 80 प्रतिशत अर्थात् 5 पदों को, स्थायी पदों में परिवर्तित कर दिया गया है। इन पदों पर अभी तक पुष्टीकरण नहीं किया गया है।